

**Request made by Maharashtra Government to condone Loans of Small Farmers**

5718. SHRI RAMAKRISHNA MORE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Government of Maharashtra has requested for permission from the Reserve Bank of India to condone the loans of small farmers who have borrowed from cooperative institutions;

(b) if so, what is the amount of the loans for which permission is sought; and

(c) what is Government's thinking in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). Yes, Sir; Government of Maharashtra had decided to pay the cooperative and other financial institutions the entire amount of principal overdue of crop loans as on 30th June, 1979 together with the interest in respect of small holder de-faulters. The State Government has moved the Reserve Bank of India for their approval to this decision. The amount of loan involved will be approximately Rs. 40 crores and the interest Rs. 9 crores.

(c) The matter is being looked into, considering the various serious implications of the proposal.

**Insistence of 'No Objection Certificate' for Construction of Additional Room by DDA**

5719. SHRI RAMAVATAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Delhi Development Authority is insisting for the production of 'No Objection Certificate' for

construction of additional room already sanctioned in 1977 from the 1st and 2nd floor allottees;

(b) whether DDA is charging Ground Rent from all allottees of the Lawrence Road LIG flats irrespective of floors they are occupying;

(c) if so, the reasons for discrimination between ground floor and 1st floor allottees and whether DDA are aware that insistence of No Objection Certificate is leading to harassment and black mailing of the 1st and 2nd floor allottees;

(d) whether the Vice Chairman, DDA and Commissioner (Housing) have received representations from Lawrence Road Welfare Federation vide its letter dated 11th May, 1980 seeking time for interview; and

(e) whether the DDA would reconsider its condition of No Objection Certificate and as to why no time has been given to the Lawrence Road Welfare Federation?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The D.D.A. has intimated that a no objection certificate from the Ground Floor allottees is essential as structures on upper floors can be raised only when necessary foundation is provided on the ground floor.

D.D.A. has further intimated that it has no knowledge about any harassment and blackmailing of the 1st and 11nd floor allottees.

(d) and (e). The DDA has intimated that no such reference seems to have been received in the Authority. It will however, consider such references/representations indicating the difficulties faced by allottees, in case the same are made to it.